

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 7592- JK (LD) of 2025

DATED: - 01 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

**Sd/-
(Achal Sethi)**

Secretary to Government

Dated: 01.07.2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jm

Reyaz Ali Bhat
01.07.25

Annexure to the Government Order No. 7592 - JK (LD) of 2025 dated 01.07.2025.

| S No. | Title of the Case | OIC |
|--------------|------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|
| 1 | CWP No. 21876/2017 titled Ajay Kumar Pandey Vs. Union of J&K India and others | Ab Waheed-JKPS, Sr. Superintendent of Police, Economics Offence Wing, Crime Branch, Srinagar |
| 2 | FIR No. 112/2016 of P/S Lalpora, offence U/S 148/149/332/336 and 307 RPC titled State of J&K V/S Mudasir Ahmad Bhat and Ors. | Mr. Javid Ahmad Lone, DySP P/C Lalpora |
| 3 | FIR No. 19/2022 u/s 18/20/23/38/39 UA(P) Act R/W 7/25 IA Act of P/S Shopian. | Imtiyaz Ahmad, DySP Hqrs Shopian, |
| 4 | FIR No. 352/2011 of P/S Handwara. Offence U/S 363/364/120-B Act, titled UT of J&K V/S Abdul Hameed Mir and Ors. | Mr. Hamid Ali JKPS DySP Handwara |
| 5 | FIR No.69/2008,P/s Chari-Sharief U/s 376/511 RPC titled UT of J&K V/s Ghulam Nabi Bhat. | Mr Owais Ahmed Wani, JKPS, Charari-sharief |
| 6 | FIR No. 67/2025 of P/S Katra U/S 8/21/22 NDPS Act titled Rakesh Kumar Vs UT of J&K. | Sh. Bhasham Dubey SDPO P/S Katra |

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